(ग) और (घ) एकाधिकार अवरोधक व्यापार व्यवहार (एम०आर०टी०पी०) कंपनियों से प्राप्त आवेदनों सहित औद्योगिक लाइसैंसों के लिए सभी आवेदनों पर विद्यमान औद्योगिक नीति में ही विचार किया जाता है । एम० आर० टी० पी० कंपनियों से, प्राप्त आवेदनों को औद्योगिक लाइसैंसों को जारी करने से पूर्व एम० आर० टी० पी० दृष्टिकोण से भी निपटाया जाता है ।

दिल्ली में दंगों को भड़काने के आरोप में गिरफ्तार किए गये व्यक्ति

370. श्री हुक्मदेव नारायण यादव: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नवम्बर, 1984 में दंगों को भड़काने, लूटने और लूट का सामान रखने के आरोप में अनेकों व्यक्तियों को गिरफ्तार किया गया था, और यदि हां, तो बन्दी बनाकर रखे गये और रिहा किये गये लोगों की संख्या कितनी है ; और

(ख) बरामद की गई सम्पत्ति का मूल्य कितना है और बरामद की गई सम्पत्ति का किस प्रकार से निपटारा किया गया ?

गृह मंत्री (श्री एस०बी० चव्हाण): (क) संघ शासित दिल्ली में हाल के दंगों के दौरान दंगों को भड़काने, लूटपाट करने और लूट का सामान रखने के लिये 1922 व्यक्ति गिरफ्तार किए गए थे । इनमें से 1836 अभियुक्त व्यक्तियों को न्यायालयों द्वारा जमानत पर रिहा किया जा चुका है और 96 व्यक्ति अभी न्यायिक हिरासत में हैं ।

(ख) कुल 2,93,07,616 रु० के मूल्य की सम्पत्ति बरामद की गई थी ; जिसमें से 2,61,14,565 रु० के मूल्य की सम्पत्ति उसके असली मालिकों को लौटा दी गई है ।

(Thakkar Commission's Report on the Murder of Shrimati Indira Gandhi

371. SHRI SYED AHMAD HASHMI; Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Thakkar Commission has started investigation into the murder of Prime Minister Shrimati Indira Gandhi;

(b) if so, the date on which the investigation was started and Progress made so far; and

(c) by when the report|interim repoi't is expected to be submitted to Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (c) The Central Government appointed a Commission of Inquiry for the purpose of making an inquiry into the sequence of events leading to and all the facts relating to the assassination of late Shrimati Indira Gandhi, on 20th November, 1984. The Commission is presided over by Shri Justice M.P. Thakkar, a sitting Judge of the Supreme Court. The Commission has started its activities formally on 5th December. The Commission has been asked to submit its report to the Central Government within six months.

Communal clashes in the country

. 372. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to 'state;

(a) what is the number of communal clashes which took place in the country during the period from January to December, 1984, State-wise;

(b) what is the total number of deaths which took place due to these incidents during the same period, State-wise; and

(c) what steps, if any, were taken by. Government to maintain communal harmony?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DUIARI SINHA): (a) and Ob) A statement showing the number of communal clashes, State-